

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 301**

Contempt.P-5/2024 Cont.P-13/2023 IA-3187/2022

In

IB-218(ND)/2020

**IN THE MATTER OF:**

Hind Tradex Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

AGL Televentures Pvt Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 04.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

: Mr. Shivanshu Kumar, Adv a/w Mr. Vikky Dang, RP

For the Respondent

: Mr. Raghav Dikshit, Advocate for R-1.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**Contempt P-5/2024:-**

This application has been filed seeking to initiate contempt proceedings against the Respondents for disobedience of the order dated 14.12.2023.

Mr. Raghav Dixit, Learned Counsel appearing for the Respondent No. 1, who is the Director of the Operational Creditor, accepts notice and seeks time to file Vakalatnama and reply affidavit. One week time granted.

Issue notice to the Respondent No. 2.

The Applicant is directed to serve notice along with a copy of this application to the Respondent No. 2 by all modes and file proof of service along with an affidavit within one week. The Respondent No. 2 is directed to file reply affidavit within one week after receipt of the notice.

List the matter on **23.07.2024**.

**Cont. P-13/2023:-**

Pursuant to the bailable warrants issued to the Respondents, Mr. Anuj Goyal, who is the Director appeared in person and on 05.09.2024, sought time to file reply affidavit. However, no reply has been filed till today by the Respondent. Today, Mr. Raghav Dixit, seeks further time to file reply affidavit. We are not inclined to grant any time to file reply affidavit.

List the matter on **23.07.2024.**

**IA-3187/2022:-**

This application has been filed seeking the following prayers:-

- *In view of the aforesaid facts and circumstances and in the interest of justice, it is prayed before this Hon'ble Tribunal that the present application is allowed and the Operational Creditor i.e. M/s. Hind Tradex Limited be directed to comply with the order dated 09.06.2022 passed by this Tribunal in IB-218/ND/2020 titled as M/s. Hind Tradex Limited vs. M/s. AGL Televentures Private Limited and pay initial finance to the tune of Rs. 2,00,000/- to the Applicant forthwith towards initial cost and expenses of CIRP process.*

It is submitted by the Learned Counsel appearing for the Applicant that in view of the order dated 14.12.2023 passed in IA-4941/2022, no further orders are required to be passed in this application.

IA **disposed of** accordingly.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**